

**Bill No. 137 of 2022**

**THE ENVIRONMENT (PROTECTION) AMENDMENT BILL, 2022**

By

**SHRI NIHAL CHAND CHAUHAN, M.P.**

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**BILL**

*further to amend the Environment (Protection) Act, 1986.*

BE it enacted by Parliament in the Seventy-third Year of the Republic of India as follows :-

**1. (1)** This Act may be called the Environment (Protection) Amendment Act, 2022.

Short title and  
commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of  
section 2.

2. In section 2 of the Environment (Protection) Act, 1986 for clause (c) , the following clause shall be substituted, namely:—

29 of 1986.

“(c) “environmental pollution” means the presence in the environment of any environmental pollutant and shall include ozone layer depletion, acid rain, greenhouse effect and marine pollution;”.

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## STATEMENT OF OBJECTS AND REASONS

At present, the biggest problem being faced by the world is pollution and day by day this problem is taking a formidable form. Disasters in the form of increasing pollution and global warming in every region of the world are a great threat to human existence on the earth. There is a need to lay emphasis on environmental protection to avoid such disasters. With the rapid increase in population, industrialization and urbanization in the world, the problem of environmental pollution is also getting horrible. Today not only India, but the whole world is facing the ill-effects of pollution.

Due to rapid development, six cities of India have been included in the list of ten most polluted cities in the world. India ranks fifth in the list of most polluted countries in the world, while the most polluted country in the world is Bangladesh also situated in the Asian continent. Due to the pollution, about 70 lakh people are dying every year all over the world. Its side-effects are also being seen on the economy. Climate change is also the reason for the rapidly increasing pollution. Apart from this, global warming and the use of coal as a fuel are also cited as the major causes of pollution. In the present time, increasing diverse types of pollution have made this problem more complex and gigantic.

If effective and stringent steps are not taken in this direction at the right time, in future this problem will deteriorate further, which will be an indicator of the end of human life on earth. There is a need to take decisive action against the elements that harm the environment so that all the people living in the country and in the world may seriously start considering the issue of environmental protection. At present, the biggest enemy of environment is pollution and it is the responsibility of all of us to save and preserve the environment by removing pollution and for this public participation in every form is of utmost importance.

The Bill, therefore, seeks to amend the Environment (Protection) Act, 1986 with a view to include ozone layer depletion, acid rain, greenhouse effect and marine pollution in the definition of environment pollution.

NEW DELHI;

NIHAL CHAND CHAUHAN

5, July 2022.

*ANNEXURE*

EXTRACT FROM THE ENVIRONMENT (PROTECTION) ACT, 1986.

(29 OF 1986)

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Definitions.

2. In this Act, unless the context otherwise requires,—

(a) \* \* \* \*

(b) \* \* \* \*

(c) “environmental pollution” means the presence in the environment of any environmental pollutant;

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*(Shri Nihal Chand Chauhan, M.P.)*